

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Revenue (DM) Department – Biological Disaster – Sanction and Release of Rs.33,92,90,000/- (Thirty three Crore Ninety two lakh and Ninety thousand only) towards One time scale of assistance of Rs.5,000/- to the Religious service Renderers (i.e., Archakas, Imams & Mouzzams and Pastors) who are not receiving any grant or assistance from the Institutions whose lives are affected due to lockdown in the State of Andhra Pradesh – Administrative Sanction accorded – Orders – Issued.

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REVENUE (DISASTER MANAGEMENT .1) DEPARTMENT

G.O.RT.No.38

Dated:20.05.2020

Read the following:-

1. G.O.RT.NO.32, Revenue (DM.I) Department, dt. 20-04-2020.
2. From the Chief Executive Officer, AP State Waqf Board, Vijayawada Lr.No. d2/Accts/APSWB/2015, Dt.22-04-2020.
3. From the Managing Director, APSCMFC, Mangalagiri, Lr.No.512/EO/APSCMFC/Pastors Grant/2019, dt.07-05-2020
4. From the Commissioner of Endowments, A.P. Vijayawada, Lr in C.NO.COE-11/2/2020-A SEC-ENDO, dt.14-05-2020.
5. G.O.RT.NO.1388, Finance (PMU-Revenue) Department, dt.17 -05-2020

ORDER:

In the reference first read above Government announced an amount of Rs.5,000/- as One time scale of assistance to the Religious Service Renderers (i.e., Archakas, Imams & Mouzzams and Pastors) who are not receiving any grant or assistance from the Religious Institutions, whose lives are affected due to lockdown in the State of Andhra Pradesh.

2. In the references 2nd to 4th read above, the Chief Executive Officer, A.P State Waqf Board, Vijayawada / Managing Director, AP State Christian Minorities Finance Corporation, Vijayawada / Commissioner of Endowments, A.P. Vijayawada have submitted proposals for release of budget to the religious service renderers. Accordingly, the total amount comes to Rs.33,92,90,000/- (Thirty three Crore Ninety two lakh and Ninety thousand only) towards One time scale of assistance of Rs.5,000/- to 31,017 Nos. of Archakas, 7000 Nos. of Imams & Mouzzams and 29,841 Nos. of Pastors.

3. The finance department in the reference 5th read above, has issued BRO (Budget Release Order) for an amount of Rs.33,92,90,000 /- (Thirty three Crore Ninety two lakh and Ninety thousand only) towards One time scale of assistance of Rs.5,000/- to the Religious service Renderers as additional funds in relaxation of treasury control and quarterly regulations orders pending provision of funds by obtaining supplementary grants at an appropriate time during C.F.Y 2020-21.

4. After consideration of the above position, Government hereby accord administrative sanction for an amount of Rs.33,92,90,000/- (Thirty three Crore Ninety two lakh and Ninety thousand only) towards One time scale of assistance of Rs.5,000/- to the Religious Service Renderers (Archaks, Imams, Moazzam & Pastors)who are facing hardship and distress of various religious institutions, as a measure of relief.

5. The Commissioner of Endowments, A.P. Vijayawada is authorized to draw and disburse the amount noted below through CFMS module with the help of Navasakam portal.

6. The Commissioner of Minorities Welfare, A.P. Vijayawada is authorized to draw and disburse the amounts noted below to the PD accounts of the Chief Executive Officer, A.P State Waqf Board, Vijayawada and the Managing Director, AP State Christian Minorities Finance Corporation, Vijayawada. The Chief Executive Officer, A.P State Waqf Board, Vijayawada and the Managing Director, AP State Christian Minorities Finance Corporation, Vijayawada are requested to disburse the same through CFMS module with the help of Navasakam portal.

(PTO)

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Commissioner of Endowments, A.P. Vijayawada (for archakas)
31,017 Nos.X5,000 = Rs.15,50,85,000-00
Chief Executive Officer, A.P State Waqf Board, Vijayawada (for Imams & Mouzzams)
7000 Nos. X 5000 = Rs.3,50,00,000-00
Managing Director, AP State Christian Minorities Finance Corporation, Vijayawada
(for pastors) 29,841 Nos X 5,000 = Rs.14,92,05,000-00

Total Amount: Rs.33,92,90,000-00

7. The amount sanctioned at para (4) above shall be debited to the following Head of Account:

MJH 2245 - Relief on account of National Calamities
SMJH 01 - Drought
M.H. 101 - Gratuitous relief.
SH -04 - Cash doles
310 - Grants-in-Aid
316 - Payments to beneficiaries in Calamities / notified events.

8. The Commissioner of Endowments, A.P. Vijayawada / Commissioner of Minorities Welfare, A.P. Vijayawada are requested to furnish the Utilization Certificate duly verified by the State Audit Department to Revenue (DM–Accounts) Department and shall remit unspent balance, if any, to the Govt. account.

9. This order issues with the concurrence of Finance (FMU) Revenue Department - vide their Fin.U.O.No.FMUOMISC/169/2020 (Computer No. 1132719) dt:18.05.2020.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**V.USHARANI
PRINCIPAL SECRETARY TO GOVERNMENT (DM)**

To
The Commissioner of Endowments Department, A.P. Vijayawada.
The Commissioner of Minorities Welfare, A.P. Vijayawada
The Chief Executive Officer, State Waqf Board, Kaleswara Rao Market, Vijayawada
The Managing Director, A.P. State Christian Minorities Finance Corporation, Opp.
Manipal Hospital, Tadepalli, Guntur District, Andhra Pradesh
The Special Commissioner & Ex-Officio Additional Secretary to Government.,
Revenue (DM) Department

Copy to :

The Principal Secretary to Govt., Revenue (Endowments) Department.
The Principal Secretary to Govt., Minorities Welfare Department.
The OSD to Secretary to Hon'ble Chief Minister.

Sc/sf

//FORWARDED :: BY ORDER//

SECTION OFFICER